

**Exports from EPZs**

2470. DR. ALLADI P. RAJKUMAR: Will the Minister of COMMERCE be pleased to state:

(a) the amount and quantity of exports from different Export Processing Zones for the last three years, Zone-wise; and

(b) the targets set for the EPZs during the current financial years?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH):

(a) Export data is maintained in terms of FOB value. Exports from Export Processing Zones during the last three years are indicated below, zone-wise:

(Rs. Crores)

Name of the EPZ	1993-94	1994-95	1995-96
Kandla	270.36	320.03	325.29
Santacruz	1107.36	1549.46	1876.29
NOIDA	262.62	367.00	496.89
Madras	200.20	281.38	391.91
Cochin	83.81	102.53	120.31
Falta	35.56	32.31	24.04
Vizag	—	0.40	0.89
<b>Total :</b>	<b>1959.91</b>	<b>2653.11</b>	<b>3235.62</b>

(b) An export target of Rs. 4050 crores has been set for the EPZs for the current financial year.

**Abid Hussain Committee Report**

2471. SHRI JANARDHANA POOJARY: Will the Minister of INDUSTRY be pleased to state:

(a) whether the Abid Hussain Committee Report to strengthen small scale sector has been submitted;

(b) if so, the details of the recommendations made and the details of recommendations accepted; and

(c) if the answer to part (a) above be in negative, the reasons for the delay?

THE MINISTER OF INDUSTRY (SHRI MURASOILI MARAN): (a) No, Sir.

(b) In view of (a) above, does not arise.

(c) The term of the Committee has been extended upto 31st December, 1996, for enabling it to submit its report.

**Cases taken up by the Central Consumer Protection Council**

2472. SHRI ONWARD L. MONGTUDU: Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) the number of cases taken up by the central Consumer Protection Council during 1995-96;

(b) the number of cases finally disposed of by the Council during the above period; and

(c) the number of cases in which penal provisions were invoked during the above period?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV): (a) the Central Consumer Protection Council does not adjudicate consumer cases.

(b) and (c) Question do not arise.